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EXTRAORDINARY

প্ৰাপ্ত কল্প ছব ৰাবা প্ৰকাশিত

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LAW DEPARTMENT

NOTIFICATION

The 17th May 1976

No.LJL.111/76/12.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

THE ASSAM GAZETTE EXTRAORDINARY, MAY 19, 1976 ASSAM ACT VIII OF 1976 (Received the assent of the Governor of Assam on 7th May, 1976) THE ASSAM PANCHAYATI RAJ (FOURTH AMENDMENT) ACT, 1976 AnAct further to amend the Assam Panchayati Raj Act, 1972. Preamble, Whereas it is expedient further to amend the Assam Panchayati Raj Act, 1972 hereinafter called the principal Act, in the manner hereinafter appearing; It is hereby enacted in the Twenty Seventh year of the Republic of India as follows:— Short title. 1. (1) This Act may be called the Assam Panchayati extent and Raj (Fourth Amendment) Act, 1976. commencement. (2) It shall have like extent as the principal Act. (3) It shall be deemed to have come into force with effect from 29th April, 1974. Amendment 2. In Section 2 of the principal Act, in sub-section of Section (11), the semi-colon "(;)" at the end shall be subs2 of Assam tituted by a full stop "(.)" and thereafter the following shall be added namely:-"Such Ex-Officio members or Councillors shall have no right to attend the meeting of the Gaon Panchayat or the Mohkuma Parishad held for the purpose of electing its office bearers". Amendment 3. In Section 9 of the principal Act, in sub-section of Section 9 of Assam Act (1), in clause (e) between the words "nominate" and XI of 1973. "one" the words "in the manner prescribed" shall be deleted. 4. In Section 10 of the principal Act, in sub-section of Section 10 (1) the words "such members from amongst themselves of Assam Actin the manner prescribed" shall be substituted by the XI.of 1973. words "its elected and nominated members if any, from amongst themselves." 5. In Section 12 of the principal Act — Amendment of Section 12 of Assam Act (a) in sub-section (1) in clause (i), the words "reve-XI of 1973. nue or dues or loans of Government of Assam" shall be substituted for the words "Government révenue or dues or loans."

(b) after sub-section (1), the following shall be inserted as a new sub-section (2) viz.

(2) No Councillor, Chairman, Chief Executive Councillor, Deputy Chief Executive Councillor of a Mohkuma Parishad or a President, Vice-President or member of a Gaon Panchayat shall seek election to the Assam Legislative Assembly or as a member of any of the Houses of Parliament from any Constituency in Assam.

If any such person aforesaid seeks any such election he shall immediately cease to hold the office of the Councillor, Chairman, Chief Executive Councillor, Deputy Chief Executive Councillor of a Mohkuma Parishad or the President, Vice-President or Member of a Gaon Panchayat as the case may be."

Amendment of Section 20 of Assam Act XI of 1973.

- 6. In Section 20 of the principal Act-
- (1) in clause (d) of sub-section (1) between the words "nominate" and "not" the words "in the manner prescribed" shall be deleted.
- (2) in clause (b) of sub-section (2) for the words "Chairman and Chief Executive Councillor" the words "Chairman, Chief Executive Councillor and Deputy Chief Executive Councillor" shall be substituted.

Amendment of Section 21 of Assam Act XI of 1973.

- 7. In Section 21 of the principal Act —
- (a) in sub-section (1), for the words "a Chairman and a Chief Executive Councillor of the Mohkuma Parishad by its Councillors from amongst themselves in the manner prescribed" the words "a Chairman, a Chief Executive Councillor and a Deputy Chief, Executive Councillor of the Mohkuma Parishad by its elected and nominated Councillors, if any from amongst themselves" shall be substituted.
- (b) after sub-section (1) the following new proviso shall be inserted, namely:—

"Provided that the first election of the Deputy Chief Executive Councillor shall be held within three months from the date of publication of the Assam Panchayati Raj (Fourth Amendment) Act, 1976 in the official Gazette and the procedure for election of the Chief Executive Councillor shall mutatis mutandis be followed in respect of such election".

Amendment 8 In sub-section (1) of Section 22 of the principal of Section 22 Act, between the words "Chief Executive Councillor" of Assam Act XI of 1973. and "and" the punctuation comma "(,)" and the words "Deputy Chief Executive Councillor" shall be inserted.

Amendment of Section words "Chief Executive Councillor" wherever these 22-A of occur, the punctuation comma "(,)" and words, "Deputy Assam Act Chief Executive Councillor" shall be inserted.

Amendment 10 In Section 23 of the principal Act, after subof Section 23 section (2), a new sub-section (3) shall be inserted, XI of 1973. namely:—

"(3) The Deputy Chief Executive Councillor shall discharge all functions and duties of the Chief Executive Councillor under the Act and Rules made thereunder during vacancy in the office of the Chief Executive Councillor or temporary absence of the Chief Executive Councillor."

Amendment 11. In Section 24 of the principal Act in between of Section 2 the words, "Chief Executive Councillor" and "or" the of Assam A punctuation comma "(;)" and the words "Deputy Chief Executive Councillor" shall be inserted.

Amendment of Section 25 of Assam Act XI of 1973. 12. In Section 25 of the principal Act —

(1) in sub-section (1) in between the words, "Chief Executive Councillor" and "or" the words "or Deputy Chief Executive Councillor" shall be inserted.

(2) in sub-sections (2), (3) and (4) in between the words "Chief Executive Councillor" and "or" the words "or Deputy Chief Executive Councillor" shall be inserted.

Amendment of Section 26 of Assam Act XI of 1973. 13 In Section 26 of the principal Act—

(1) in sub-section (1),

(a) between the words "Chief Executive Councillor" and "or" the words "or Deputy Chief Executive Councillor" shall be inserted.

(b) for the words "two" in between the words "within" and "months" the word "six" shall be substituted.

(c) the words and punctuation comma "(.)" "by holding bye-election," appearing between the words

"occurred" and "in" shall be deleted.

(2) in sub-section (2), between the words "Chief Executive Councillor" and "or" the words "or Deputy Chief Executive Councillor" shall be inserted.

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Amerdment 14. Clause (a) of sub-section (2) of Section 28 of the of Section 28 principal Act shall be substituted by the following, XI of 1973 namely:—

"(2) (a) The Mohkuma Parishad shall have an Executive Committee consisting of the Chief Executive Councillor, Deputy Chief Executive Councillor and all the Presidents of the Standing Committees formed under sub-section (1). The Chief Executive Councillor and the Secretary of the Mohkuma Parishad shall function as the President and the Secretary respectively of the Executive Committee."

Amendment
of Section
156 of Assam
Act XI of
1973.

15. In Section 156 of the principal Act —

(1) sub-section (3) shall be renumbered as subsection (4) and after sub-section (2) the following shall be inserted as new sub-section (3), namely:—

shall be inserted as new sub-section (3), namely:—
"(3) Any rule framed under this Act and subsections (1) and (2) above may be given retrospective
effect."

(2) in sub-section (1) the punctuation "(,)" occurring after the word "may" shall be deleted and the words and punctuation "(,)" "after previous publication," shall also be deleted.

MD. SAADULLAH,
Joint Secretary to the Govt. of Assam,
Law Department.

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